

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-518
IB-935/ND/2020

IN THE MATTER OF:

Oswal Minerals Ltd

....Applicant

Vs.

Hema Engineering Industries Ltd.

.....Respondent

SECTION

U/s 9 of IBC Code, 2016

Order delivered on 14.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. V. Balaji, Advocate, Mr. Saurabh Jain, Advocate,
Ms. Margaret D'souza, Advocate

For the Respondent : Vikas Dutta, Advocate, Siddharth Silwal, Advocate, Nivedita Grover,
Advocate and Ujjwal Nagaich, Advocate

ORDER

Ld. Counsel for the respondent appeared and submitted that the talks of settlement are going on between the parties but on perusal of our last order, we find that the respondent has already been debarred from filing the reply and the matter is listed for final hearing.

So, considering this fact, one more opportunity i.e. two weeks' time is granted to the respondent to settle the matter failing which the matter shall be taken up in accordance with the provisions of law. List the case for **29.01.2021**. No further adjournment will be given on any ground.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)